

Supply of coal to power plants

2486. SHRI HUSAIN DALWAI: Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Ltd. (CIL) has neither signed MoU and nor supplied coal to power plants commissioned during 2011-12 and 2012-13, upto June, 2012;
- (b) whether this has resulted in huge loss of electricity generation; and
- (c) if so, the details of steps taken by CIL to address the concerns of the power sector?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Subsidiary coal companies of CIL have been entering into short-term Memorandum of Understanding (MoU) for supply of coal as per the allocations made by the Central Electricity Authority (CEA) in respect of those Thermal Power Plants (TPPs) which have come up but have not concluded Fuel Supply Agreement (FSA) as per applicable model finalized by Coal India Limited (CIL). The supplies under MoU are on short-term basis without any 'penalty' and bonus' clause for short-supply or short-lifting. The quantity dispatched through MoUs from CIL during 2011-12 and 2012-13 (upto June, 2012) is as under:—

Figures in lakh tonnes

Period	MoU quantity	Despatch quantity
2011-12	203.6	150.8
April-June, 2012	58.2	46.1

(b) and (c) Questions do not arise, in view of reply given at (a) above.

Allocation of coal to small and medium scale industries

2487. DR. T.N. SEEMA: Will the Minister of COAL be pleased to state:

- (a) whether Government has received complaints regarding closure of small and medium scale industries due to non-allocation of coal to them;
- (b) if so, the details thereof and the action taken/being taken thereon; and
- (c) whether Government proposes to amend the policy of allocation of coal to small and medium scale industries and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Under the New Coal Distribution Policy (NCDP) of 2007 the State Governments have to ensure that the legitimate coal requirements of small and medium consumers located in their States are properly analysed and suitable action is taken for meeting the requirements, to the extent feasible. The State nominated agencies, through whom coal is supplied to small and medium scale industries having the requirement of less than 4200 tonnes per annum, have not reported any specific complaint about closure of small and medium scale industry due to non-availability of coal.

(c) No, Sir.

Discrimination against private power companies

2488. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Coal India Ltd. (CIL) is excessively favouring the Public Sector Undertakings against private power companies;

(b) if so, the details thereof;

(c) whether the private power companies have brought this matter to the notice of the Ministry by submitting any representations;

(d) if so, the details thereof; and

(e) the measures being taken by Government to remove such discriminations against private power companies?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Coal India Limited (CIL) has reported that there is no discrimination *per se* between the private and Government power plants in the model Fuel Supply Agreements (FSAs) applicable for the plants commissioned/being commissioned after 31.3.2009. Considering the fact that majority stakes in both CIL and Public Sector Undertaking (PSU) power stations are controlled by the Government, certain provisions to reduce operational issues, dispute resolution, security deposit and right to termination are extended to the PSU power stations. However, there is no difference in respect of the vital clauses of FSAs, *viz.* level of supply, tenure of FSA, requirement of Power Purchase Agreement (PPA), trigger for compensation/incentives etc.